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Tamil Nadu Panchayats (Second Amendment) Act, 2012 44 of 2012

[15 November 2012]

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An Act further to amend the Tamil Nadu Panchayats Act, 1994. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:--

1. Short title and commencement :-

- (1) This Act may be called the Tamil Nadu Panchayats (Second Amendment) Act, 2012.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Amendment of section 37 :-

In section 37 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994), (hereinafter referred to as the principal Act), in sub-section (3), for clause (a), the following clause shall be substituted, namely:--

"(a) of unsound mind;".

3. Amendment of section 38 :-

In section 38 of the principal Act, in sub-section (3), for clause (a), the following clause shall be substituted, namely:-"(a) becomes of unsound mind,"